

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:166

ANSWERED ON:01.08.2011

TOLL TAX POLICY

Maadam Shri Vikrambhai Arjanbhai; Patasani Dr. (Prof.) Prasanna Kumar; Ray Shri Rudramadhab

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of toll tax policy in regard to the National Highways in the country;
- (b) whether the policy is complied with by all States / UTs in the country;
- (c) if not, the reasons therefor alongwith the action taken / proposed to be taken in this regard;
- (d) whether any complaints have been received regarding collecting of exorbitant toll tax on NH-1;
- (e) if so, the details thereof alongwith the action taken / proposed to be taken by the Government in this regard; and
- (f) the details of criteria, if any, regarding the distance between two toll tax collection centres in Kms. and the number of times which toll tax can be levied on single National Highway?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) & (b) Yes, Madam. Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time, and for the stretches completed before 5th December, 2008 by the National Highways (collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge – Public Funded Project) Rules, 1997; and the national Highways Rules, 1957 for those completed after the date of notification of these Rules. The abovementioned Rules have been notified under Section 7 of the National Highways Act, 1956. The user fee on a stretch of National Highway is collected as per the individual Notifications published in the Official Gazette by the Central Government. In cases where a particular stretch of National Highway is entrusted to a State Government/UT, they comply with the Notifications issued by the Central Government.

(c) Does not arise.

(d) No, Madam

(e) Does not arise.

(f) As per rule 8 (2) of the National Highways Fee (Determination of Rates and Collection) Rules, 2008, "Any other toll plaza on the same section of National Highway and in the same direction shall not be established within a distance of sixty kilometres." The proviso to the same rule further states "Provided that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another toll plaza within a distance of sixty kilometres." "Provided further that a toll plaza may be established within a distance of 60 kms. from another toll plaza if such toll plaza is for collection of fee for a permanent bridge, bypass or tunnel." User Fee is collected for use of a particular stretch of the National Highway as described in the Notification order. User Fee can be collected separately for each of these stretches as per Notification orders.